

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.330/10

Friday this the 21st day of May 2010

C O R A M :

**HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER
HON'BLE Mr.K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER**

Vinodh Kumar M.N.,
UDC, Central Institute of Fisheries Technology,
Cochin – 682 029.
Residing at Krishnanandham,
Ayyappas Lane, T.K.S.Road, Maradu – 682 304.Applicant
(By Advocate M/s.Dandapani Associates)

V e r s u s

Central Institute of Fisheries Technology
represented by its Director,
Willingdon Island, Matsyapuri PO,
Cochin – 682 029.Respondent

(By Advocate Mr.Jacob Varghese)

This application having been heard on 21st May 2010 the Tribunal on the same day delivered the following :-

O R D E R

HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER

The applicant has approached this Tribunal aggrieved by the alleged inaction on the part of the respondent in not considering the Annexure A-5 representation dated 4.3.2010 requesting for re-valuation of answer sheets due to which he was denied selection to the post of Assistant. The main prayer as well as the interim relief sought by the applicant is same ie., to direct the respondent to consider the aforesaid Annexure A-5 representation within a period of four weeks.

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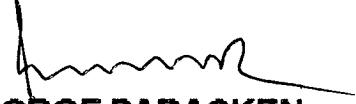
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2. Shri.Varghese P Thomas on behalf of Shri.Jacob Varghese has submitted that he has no objection in directing the respondent to dispose of the aforesaid Annexure A-5 representation within four weeks.

3. Accordingly, this OA is disposed of with a direction to the respondent to dispose of the Annexure A-5 representation dated 4.3.2010 of the applicant with a reasoned and speaking order under intimation to him within a period of four weeks from the date of receipt of a copy of this order. There shall be no order as to costs.

(Dated this the 21st day of May 2010)


K.GEORGE JOSEPH
ADMINISTRATIVE MEMBER


GEORGE PARACKEN
JUDICIAL MEMBER

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